NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

22

C.P No. 1177/(MAH)/2017 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASËNAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.08.2017

NAME OF THE PARTIES:

Esha Inc

V/s.

Gitanjali Lifestyle Limited

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION

Advocate for Tambane the Petitioner.

SIGNATURE

ORDER

CP No. 1177/ I&BP/NCLT/MB/MAH/2017

The Petitioner Counsel having reported that the Bank maintaining the Account of the Operational Creditor not issuing the Certificate as envisaged under Section 9 of the Insolvency and Bankruptcy Code, 2016, it is hereby made clear that all citizens of the country are bound by the statute governing the people of this country, therefore, the Bank is not exempted under the statute, whereby the respective Bank may issue Certificate as envisaged under the respective Section on creditor approaching the Bank.

List this matter for filing Certificate of Bank on 16.8.2017.

Sd/-

V. NALLASENAPATHY

Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR

Member (Judicial)